

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 206

(IB)-1416(ND)2019

**IA-2067/2021, IA-2205/2021, IA-3802/2021,
IA-4486/2021, IA-875/2021**

IN THE MATTER OF:

Vijaya Purohit

... **Applicant/Petitioner**

Versus

M/s Trading Engineers (International) Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016 (R. Plan)

Order delivered on 07.05.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv Ayush Sharma, Adv Ashish Sharma in IA-3802/2021.
Adv. Sumit Bindal along with Adv. Anil Tyagi in IA-2205/2021, IA-2067/2021, IA-4486/2021.

For the SBI/CoC : Mr. Siddharth Sangal Advocate with Mr. Chirag Sharma

For the RP : Adv. Deep Bisht for erstwhile RP Vivek Raheja

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2067/2021, IA-2205/2021, IA-3802/2021, IA-4486/2021, IA-875/2021: Mr. Deep Bisht, Ld. Counsel for the RP submitted that irrespective of the fact that the RP namely Mr. Vivek Raheja has been placed under suspension by IBBI and the CoC has passed resolution to replace him by another RP, he has locus to remain present in the Court and put forth his submission in the matter. Mr. Karan Gandhi, Ld. Counsel appearing for Mr. Vivek Parthi, the newly appointed RP submitted that the RP could not get time to look into the matter and requested for an adjournment. As prayed by the Ld. Counsel appearing for newly appointed RP, the hearing is deferred to 06.06.2024.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**